

[Dr. V. K. R. V. Rao.]
the Merchant Shipping Act,
1966.

- (ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-1166/67].
- (2) A copy of the Annual Report of the Mugal line Limited, Bombay for the year ended 31st December, 1966, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-1167/67].

**REPORT OF COMMITTEE OF M/PS. ON
EDUCATION (1967)—NATIONAL POLICY
ON EDUCATION**

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Aasad): On behalf of Dr. Triguna Sen, I beg to lay on the Table a copy of the Report of the Committee of Members of Parliament on Education (1967)—National Policy on Education. [Placed in Library. See No. LT-1168/67].

Shri Vasudevan Nair (Peermade): I hope we are having a discussion on this report.

Mr. Speaker: I shall see. That is a separate thing.

**NOTIFICATIONS UNDER INDIAN TELEGRAPH
ACT AND INDIAN WIRELESS
TELEGRAPHY ACT**

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral): I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

- (i) The Licensing of Wireless Receiving Apparatus (Amendment) Rules, 1967, published in Notification No. G.S.R. 772

in Gazette of India dated the 27th May, 1967.

- (ii) The Commercial Broadcast Received Licensing (Dealers) Rules, 1967, published in Notification No. G.S.R. 773 in Gazette of India dated the 27th May, 1967. [Placed in Library. See No. LT-1170/67].

(2) A copy each of the following Notifications under sub-section (4) of section 10 of the Indian Wireless Telegraphy Act, 1933:—

- (i) The Indian Wireless Telegraphy (Possession) Amendment Rules, 1967, published in notification No. G.S.R. 774 in Gazette of India dated the 27th May, 1967.
- (ii) The Indian Wireless Telegraphy (Possession) Second Amendment Rules, 1967, published in Notification No. G.S.R. 932 in Gazette of India dated the 17th June, 1967. [Placed in Library. See No. LT-1171/67].

**NOTIFICATION UNDER MOTOR VEHICLES
ACT**

The Deputy Minister in the Ministry of Transport and Shipping (Shri Shakti Darshan): I beg to lay on the Table—

- (ii) A copy of the Delhi Motor Vehicles (1st Amendment) Rules, 1966, published in Notification No. F. 12 (76)/60 66-PR(T) in Delhi Gazette dated the 24th March, 1966, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (2) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-1172/67].

12.05 hrs.

**COMMITTEE ON PRIVATE MEM-
BERS' BILLS AND RESOLUTIONS**

TENTH REPORT

Shri Khasrikar (Khed): I beg to present the Tenth Report of the Com-

Committee on Private Members' Bills and Resolutions.

12.06 hrs.

STATEMENT Re. GIFT OF WHEAT FROM AUSTRALIA

ESTIMATES COMMITTEE

NINTH REPORT

Shri Shantilal Shah (Bombay—North-West): I beg to present the Ninth Report of the Estimates Committee on the Ministry of Industrial Development and Company Affairs—Industrial Licensing.

The Minister of Food and Agriculture (Shri Jagjivan Ram): I beg to happy to inform the House that the Government of Australia have once again come forward and made a gift of 1,50,000 tonnes of wheat during the current financial year for shipment as soon as it can be arranged. I would like to convey on behalf of the Government of India our thanks to the Australian Government for their generous and timely assistance in helping us to tide over the present difficulties created by drought and other factors beyond our control.

(बम्बई दक्षिण)

12.05½ hrs.

RE: STRIKE BY LIC EMPLOYEES

Mr. Speaker: The Food Minister is going to make a statement.

श्री आर्ज करनेडीच : स्टेटमेंट के ऊपर एक प्रश्न में करना चाहता हूँ ?

Mr. Speaker: Not now. He is not allowed to do it now.

श्री आर्ज करनेडीच : मेरा एक व्यवस्था का प्रश्न है...

श्री बन्धु लिलवे : (मुंबर) : मैं प्रार्थना करता हूँ कि वित्त मंत्री जीवन बीमा निगम के कर्मचारियों की हड़ताल और मांगों के बारे में बयान दें।

Mr. Speaker: I do not allow it. The *vyavashtha* will have to be answered by me then.

Shri S. M. Banerjee (Kanpur): Let the Finance Minister make a statement.

श्री आर्ज करनेडीच : आज मैं ने अन्य मंत्री जी से एक प्रश्न पूछा था कि आस्ट्रेलिया से हम क्या गेहूँ मंगा रहे हैं। इस के उत्तर में कहा गया था कि प्रश्न मंत्री इस पर एक बयान प्रती देने वाले हैं। मेरा जो प्रश्न था वह गिफ्ट के बारे में नहीं था। आप ने अपने फूड सेक्टर को आस्ट्रेलिया भेजा था। वहाँ से प्रगले छः महीनों में या साल भर में कितना गेहूँ और किस दाम पर वह आएगा, इस के बारे में मेरा प्रश्न था। तब मुझे बताया गया था कि मंत्री सहोदय इस पर बयान कर रहे हैं। यह बयान तो गिफ्ट के ऊपर है। मैं प्रार्थना करता हूँ कि मेरे उस प्रश्न का उत्तर दिलवाया जाए।

Mr. Speaker: Now, Shri Jagjivan Ram.

Mr. Speaker: Shri Jagjivan Ram to make a statement.

Shri S. M. Banerjee: After that, Shri Morarji Desai to make a statement.

Mr. Speaker: Let him take over from me then. It is not proper for him sitting there to say this. Either I am in the Chair or he should be in the Chair. When I am in the Chair, he should not say that.

Mr. Speaker: There is no point of order. Dr. Govind Das.